

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 13

CP(IB) No. 5/Chd/Chd/2021

Under Section 9, IBC 2016

In the matter of:-

Deepak Garg

..Petitioner/Operational Creditor

Vs.

Aysun Personal Care Pvt. Ltd.

..Respondent/Corporate Debtor

Present: Mr. Ankur Bali, Advocate for the petitioner-Operational Creditor.
Mr. Bhupinder Gupta, Advocate for the respondent-Corporate debtor.

Rejoinder has been filed vide diary No.02122/4 dated 02.06.2023. The same is taken on record. A date is jointly requested by the learned counsel for the parties for filing the short written submissions. Let the same be filed at least one week before the next date of hearing after exchanging copies with each other. Last opportunity is granted. In the meantime, learned counsel for the petitioner-Operational creditor is directed to file latest checklist under Section 7 of the Code as available with the Registry. List the matter for arguments on 09.10.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

August 04, 2023
PRF